

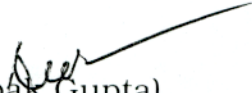
OFFICE OF THE DISTRICT & SESSIONS JUDGE, PANCHKULA

ORDER

In pursuance of instructions issued in the wake of Pandemic Novel Coronavirus (Covid-19) by the Hon'ble High Court vide letter bearing No. 13/Spl./RG/Misc. date 29.04.2020 and letter No. 80/RG/Spl./Misc. dated 17.4.2021 as well as Order bearing No. DMC-SPO-2020/5215 dated 02.05.2021 issued by Government of Haryana regarding imposing of lock-down in the State, all the Judicial Officers posted in this Sessions Division are directed to finish their urgent work (*by virtual hearing only*) and leave the court thereafter. Only the minimum staff be called for duty on rotation basis.

The Judicial Officers are directed to adjourn all the cases in advance (*except the matters urgent, in nature*) fixed during the period of lock-down and the orders be uploaded in CIS.


Dated: 03.05.2021


(Deepak Gupta)
District & Sessions Judge,
Panchkula.

Endst. No. 3515-35 Dated 03.05.2021

Copy forwarded to the following for information and necessary action:-

1. The Registrar General, Hon'ble High Court of Punjab & Haryana, Chandigarh;
2. All the Judicial Officers posted in this Sessions Division;
3. The Deputy Commissioner, Panchkula;
4. The Deputy Commissioner of Police, Panchkula;
5. The District Attorney, Panchkula;
6. The Superintendent, Central Jail, Ambala;
7. The President, Bar Associations, Panchkula & Kalka;
8. SO/SA to upload the order on the website of this Court.


(Deepak Gupta)
District & Sessions Judge,
Panchkula.